

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 18 of 2013

Dated : 28th January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Power Company of Karnataka Ltd. & Ors. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan**

**Counsel for the Respondent(s): Mr. Dhananjay
Mr. Nikhil Nayyar for R.1
Mr. J.J. Bhatt
Mr. Anuj Berry
Mr. Abhimanyu Ghosh for R-2
Mr. Rohit Rao N.
Mr. Ritesh K. Chowdhary for R-4**

ORDER

This Appeal relates to the provisional order. It is now submitted that the final Orders are likely to be passed by the Central Commission on the subject matter of this Appeal.

It is pointed out that the matter was heard and Orders were reserved by the Central Commission on 24.09.2013. We feel that it would be better to take up this matter after the pronouncement of the final order to be passed by the Central Commission, as the same is likely to impact on the provisional Order. Hence we intend to adjourn

the matter awaiting the orders of the Central Commission. We hope that the Order would be pronounced at an early date.

Post the matter for further hearing on **06.03.2014.**

(Rakesh Nath)
Technical Member
Ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson